### GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

#### RAJYA SABHA UNSTARRED QUESTION NO. 1170 TO BE ANSWERED ON 29th July, 2021

## **Right To Education (RTE) compliant schools**

## 1170. Dr. Narendra Jadhav:

## Shri Sujeet Kumar:

Will the Minister of *Education* be pleased to state:

(a) the percentage of schools which are RTE compliant in terms of meeting the 10 infrastructural norms;

(b) the details of steps proposed/guidelines issued to ensure complete compliance with the above RTE norms of all the schools; and

(c) whether there is a timeline and roadmap for filling teacher vacancies in Government and Government-aided schools?

## ANSWER

# MINISTER OF EDUCATION

## (SHRI DHARMENDRA PRADHAN)

(a): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates norms and standards for a recognized school imparting elementary education. The RTE norms provide for an all-weather building in elementary schools. The school building should inter alia, consist of at least one classroom for every teacher and an office-cum-store-cum-Head teacher's room, barrier free access, separate toilets for boys and girls, safe and adequate drinking water facility to all children and playground. Sections 8 and 9 of the RTE Act, 2009 lays down the duties of appropriate Government and local authority to inter alia provide infrastructure including school building, teaching staff and learning equipment. As per Unified District Information System for Education (UDISE), 2019-20, 25.50% Elementary schools/sections in the country are RTE compliant in terms of meeting the infrastructural norms.

(b): Education is in the concurrent list of Constitution and most of the schools are under jurisdiction of concerned States & UTs. State and UT Governments are the appropriate Governments under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, and have the responsibility and mandate to provide school infrastructure in schools in accordance with the norms laid down in the Schedule to the RTE Act, 2009 and as per respective State RTE Rules.

The Department of School Education and Literacy has launched an Integrated Centrally Sponsored Scheme for School Education – Samagra Shiksha w.e.f. 2018-19. Under Samagra Shiksha, States and UTs are supported for strengthening of existing Government Elementary and Secondary schools and for creation and augmentation of infrastructure facilities as per proposals received from respective State/UT.

Every year, Annual Work Plan & Budget (AWP&B) under Samagra Shiksha is prepared by the respective States and UTs based on their requirements and priorities for various interventions including strengthening of the school infrastructure. These plans/estimates are appraised and approved by the Project Approval Board in Ministry of Education, and Central share is released to respective State/UT as per the programmatic and financial norms of the scheme, availability of budgetary resources, General Financial Rules (GFR) and physical & financial progress.

(c): Education is in the Concurrent List of the Constitution and majority of the schools come under the jurisdiction of respective State/UT Governments. Hence, the recruitment and deployment of teachers come under the purview of respective State/UT Government. The Ministry of Education advises the States/UTs to ensure availability of adequate number of teachers in schools, as per norms through advisories, review meetings etc.

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